

CAUSE LIST OF THE COURT OF **SRI. VINAYAK MAYANNAVAR.,** PRL. CIVIL
JUDGE AND JMFC., HOSAKOTE FOR THE DAY 31.05.2021

MORNING SESSION		AFTERNOON SESSION	
HEARING		HEARING	
1.	OS 236/2010	16.	OS 220/2007
2.	OS 256/2010	17.	OS 68/2012
3.	OS 250/2011	18.	OS 82/2012
4.	OS 274/2011	19.	OS 258/2012
5.	OS 294/2011	20.	OS 266/2013
6.	OS 52/2012	21.	OS 432/2013
7.	OS 94/2012	22.	CC 331/2004
8.	OS 212/2012	23.	CC 359/2007
9.	OS 312/2012	24.	CC 486/2007
10.	OS 318/2012	25.	CC 676/2009
11.	OS 426/2012	26.	CC 192/2009
12.	OS 22/2013	27.	CC 816/2011
13.	OS 74/2013		Accused is in JC
14.	OS 66/2014		
15.	Cr 188/2021 – HPS (Adv)	28.	CC 14/2018
		29.	CC 2539/2019
		30.	CC 3222/2021

Hosakote
Dated:- 28.05.2021

Prl. Civil Judge & JMFC.,
Hosakote

Note:

1. All the other cases which stands posted on the day has been adjourned to next dates in CIS, the concerned Advocates and litigants may ascertain the next dates of their cases in the CIS Portal.
2. The learned Advocates are hereby requested to strictly adhere to the instructions contained in the SOP issued by the Hon'ble High Court of Karnataka, Bangalore.
3. The learned Advocates are also requested to ensure adequate social istancing during the court session and further to ensure that the congregation does not exceed 20 at any time during the session.

CAUSE LIST OF THE COURT OF **SRI GIRISHA.R.B.**, ADDL. CIVIL JUDGE AND JMFC., HOSAKOTE FOR THE DAY **31.05.2021**

MORNING SESSION HEARING	AFTERNOON SESSION HEARING
1. OS 59/2015	16. OS 243/2011
2. OS 301/2015	17. OS 59/2014
3. OS 157/2018	18. OS 329/2016
4. OS 315/2019	19. OS 359/2016
5. OS 3/2020	20. OS 385/2016
6. OS 5/2020	21. OS 21/2017
7. OS 14/2020	22. OS 137/2017
8. OS 52/2020	23. OS 163/2017
9. OS 54/2020	24. OS 14/2018
10. OS 129/2020	25. OS 365/2018
11. OS 141/2020	26. Ex 17/2019
12. OS 145/2020	27. CC 1373/2017
13. OS 247/2020	28. CC 2451/2019
14. OS 358/2020	29. CrI.Misc 379/2017
15. OS 125/2021	30. CrI.Misc 272/2020
Nagalakshamma Vs Narasihmamurthy	

Hosakote
28.05.2021

Addl. Civil Judge & JMFC.,
Hosakote

Note:

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2. The learned Advocates are hereby requested to strictly adhere to the instructions contained in the SOP issued by the Hon'ble High Court of Karnataka, Bangalore.
3. The learned Advocates are also requested to ensure adequate social distancing during the court session and further to ensure that the congregation does not exceed 20 at any time during the session.